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Bombay Taluqdari Tenure Abolition (Amendment) Act, 1966 21 of 1966

[21 November 1966]

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An Act further to amend the Bombay Taluqdari Tenure Abolition Act, 1949 for certain purposes. It is hereby enacted in the Seventeenth Year of the Republic of India as follows:-

1. Short Title :-

This Act may be called the Bombay Taluqdari Tenure Abolition (Amendment) Act, 1966.

2. Amendment Of Section 5A Of Bom. Lxii Of 1949 :-

I n section 5A of the Bombay Taluqdari Tenure Abolition Act, 1949(Bom. LXII of 1949), after sub-section (2A), the following subsection shall be inserted, namely:-

"(2B) Notwithstanding the expiry of the period specified in subsection (2A), the right conferred under sub-section (1) may be exercised before the end of March, 1968.".